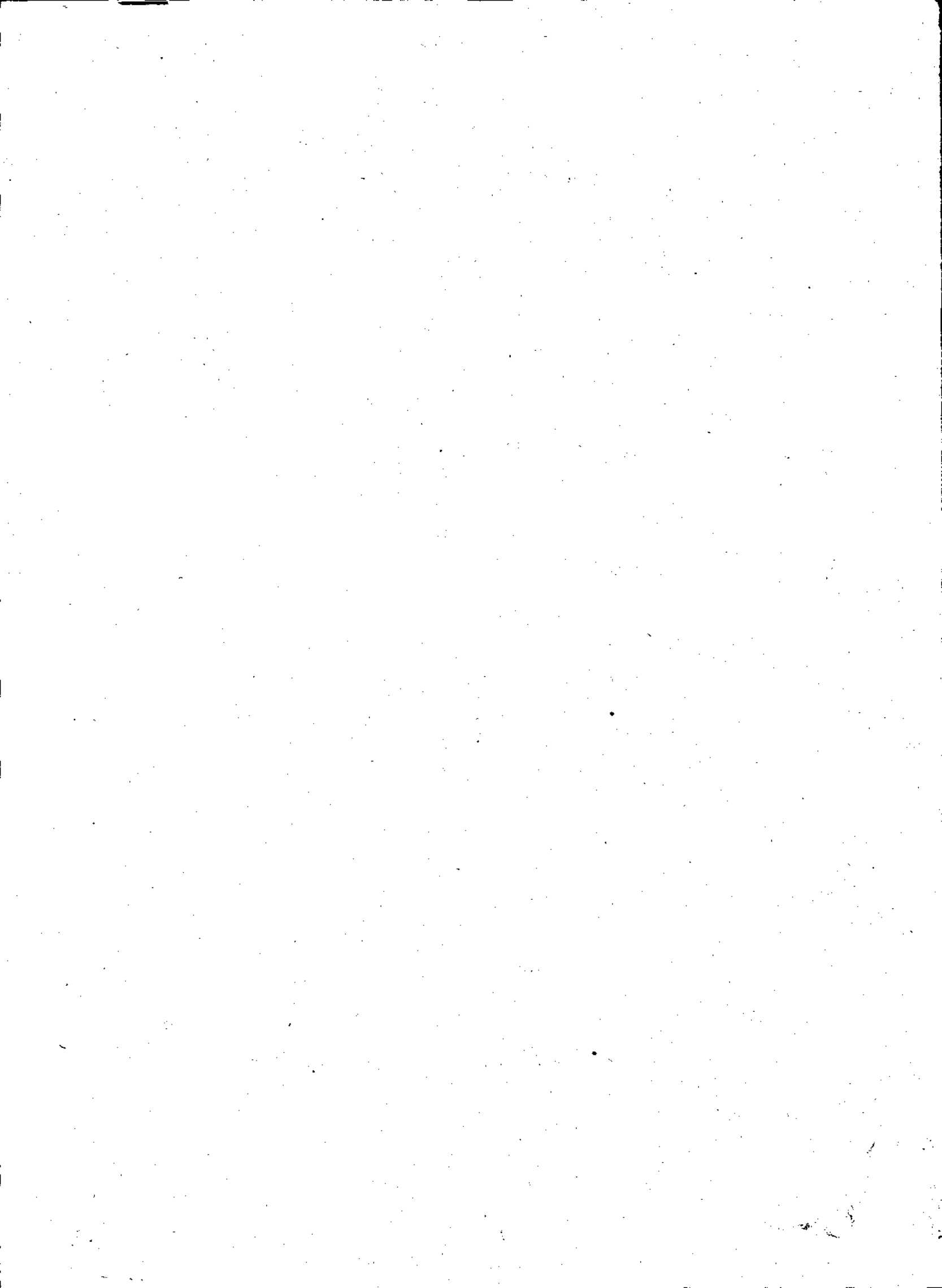


**THE ODISHA INDUSTRIAL SECURITY FORCE
(AMENDMENT) ACT, 2013**

TABLE OF CONTENTS

**PREAMBLE
SECTIONS**

1. Short title.
2. Amendment of section 2.
3. Amendment of section 7.



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LAW DEPARTMENT

NOTIFICATION

The 25th May, 2013

No.5539-Legis-11/2013/L.,—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 18th April, 2013 is hereby published for general information.

ODISHA ACT 18 OF 2013

**THE ODISHA INDUSTRIAL SECURITY FORCE
(AMENDMENT) ACT, 2013**

AN ACT TO AMEND THE ODISHA INDUSTRIAL SECURITY FORCE ACT, 2012

BE it enacted by the Legislature of the State of Odisha in the Sixty-fourth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Odisha Industrial Security Force (Amendment) Act, 2013.

Amendment of section 2. 2. In section 2 of the Odisha Industrial Security Force Act, 2012 (hereinafter referred to as the principal Act.), after clause (a), the following clause shall be inserted, namely:—

Odisha Act 7 of 2012.

“(a-1) “Director General of Police” means the Director General and Inspector General of Police, Odisha;”

Amendment
of section 7.

3. In section 7 of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The Superintendence of the Force shall vest in the State Government and subject thereto and to provisions of this Act and of any rules made thereunder and under the overall supervision of the Director General of Police, the command, control and administration of the Force shall vest in the Inspector General.”; and

(b) in sub-section (2), after the words and comma “Deputy Inspector General,” and before the words “Deputy Commandant” the word “Commandant” shall be inserted.

By Order of the Governor

S. K. MOHANTY

Principal Secretary to Government, I/c.